

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Civil Contempt Petition No.200/00078/2016
(in OA 200/00841/2015)

Jabalpur, this Wednesday, the 31st day of July, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Rajesh Singariya, S/o Late Shri Chhotelal Singariya,
Aged about 33 years, R/o Bagicha No. 51, Jack RRC,
Sadar Cant Jabalpur (MP), Pin Code No. 482001 -Petitioner

**(By Advocate –Shri Ajay Singh proxy counsel for
Shri Sharad Punj)**

V e r s u s

J.S. Cheema VSM, Dte Gen of Infantry/Ins-6 (Pers)
General Staff Branch Integrated H.Q. of MOD
(Army) DHQ P.O. New Delhi-110105– **Respondent/Contemnor**

(By Advocate –Shri S.P.Singh)

O R D E R (ORAL)

By Navin Tandon, AM:

This Contempt Petition has been filed regarding non-compliance of the order passed on 22.09.2015 in O.A. No. 200/00841/2015 (Annexure CP-1).

2. The operative para of the O.A. is as under:-

“5. In view of the above submissions made by the learned counsel for the parties, this Original Application is disposed of, without entering into the merits of the case, with a direction to respondent No.2 to consider and decide the applicant's case for grant of compassionate appointment, as it has been duly forwarded by respondent No.3 vide letter

dated 26.05.2015 (Annexure A-8), within a period of 90 days from the date of communication of this order. For this purpose, the applicant must ensure that all the necessary documents in support of his claim for grant of compassionate appointment are submitted to respondent No.2 along with copy of this order within a period of 10 days from the date of this order.”

3. Respondent/contemnor has filed their reply in which it has been stated in Para 9 & 10 that the case of the applicant was considered in the month of July 2017 and again in June 2018. However, the individual did not get selected due to low merit points.

4. We find that the respondents have complied with our orders in letter and spirits and no case is made out for Contempt Petition.

5. Accordingly, the Contempt Petition is dismissed. Notices issued to the respondents are hereby discharged.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member